

ITEM NO.46

COURT NO.15

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.35520/2013

(Arising out of impugned final judgment and order dated 17-02-2012 in WA No. 110367/2011 passed by the High Court of Judicature at Madras)

THE STATE OF TAMIL NADU & ORS.

Petitioner(s)

VERSUS

PON ELANGOVAN & ORS.

Respondent(s)

(IA No. 5/2014 - EXEMPTION FROM FILING O.T., IA No. 175200/2023 - EXEMPTION FROM FILING O.T. & IA No. 166443/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 12565/2016 (XII)

SLP(C) No. 16617/2016 (XII)

SLP(C) D 3707/2016 (XII)

(IA FOR CONDONATION OF DELAY IN FILING SLP ON IA 51479/2020, FOR CONDONATION OF DELAY IN REFILING SLP, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 51481/2020 & FOR EXEMPTION FROM FILING O.T. ON IA 51482/2020)

SLP(C) D 3705/2016 (XII)

(IA FOR CONDONATION OF DELAY IN FILING SLP ON IA 87698/2018, FOR EXEMPTION FROM FILING O.T. ON IA 87699/2018, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 87700/2018 & FOR CONDONATION OF DELAY IN REFILING SLP)

SLP(C) No. 16616/2016 (XII)

Date : 26-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. R. Venkatramani, Attorney General for India

Mr. Jaideep Gupta, Sr. Adv.

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Mrs. Deepa. S, Adv.

Mr. Sheikh F Kalia, Adv.

For Respondent(s)

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Mr. P.v.harikrishnan, Adv.
Mr. Sunil Singh Rawat, Adv.
Mr. Kartik Sandal, Adv.

Mr. P. V. Yogeswaran, Adv.
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. V. Kandha Prabhu, Adv.
Ms. Maitri Goal, Adv.
Mr. Sachin Kumar Verma, Adv.
Mr. Anubhav Chaturvedi, Adv.
Mr. Karunesh Shukla, Adv.
Ms. Rajni, Adv.
Mr. Akshat Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Learned Attorney General for India has placed reliance upon the additional affidavit filed on behalf of the petitioners containing the status of the action taken against the errant officers.
2. Learned counsel for the respondent seeks time to file response to the said affidavit.
3. List after two weeks on a non-miscellaneous day.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)